

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 04.

C.P. (IB)/2394(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **24.04.2024**

NAME OF THE PARTIES : **Surksha Asset Reconstruction Limited**

Vs

RNA Lifestyle Private Limited

For FC : Adv. Sahil Harjani I/b Desai and Diwanji

For CD : Adv. Aniruth Purusothaman

IBC under Sec. 7

ORDER

1. Mr. Kislay Kanu Legal Management of M/s Athum Investment, claimed to be assignee, submits that the assignee needs a weeks' time for completing certain documentation.
2. Meanwhile, Counsel for the CD has tendered copy of the order of Hon'ble Supreme Court in Appeal No. 827-828/2021 wherein the Hon'ble Supreme Court had directed to maintain *status quo* by the parties and the matter stood listed on 01.07.2021. In view of the above, list on **10.05.2024 for further consideration.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//